

(2015) 03 IPAB CK 0005

In the Intellectual Property Appellate Board

Case No : ORA/135/2012/TM/CH And M.P. No. 138/2012 In ORA/135/2012/TM/CH

Chettinad Educational Trust

APPELLANT

Vs

Rajah Muthiah Chettiar Charitable And Educational Trust And
Ors

RESPONDENT

Date of Decision : 12-03-2015

Acts Referred:

Citation : (2015) 03 IPAB CK 0005

Hon'ble Judges : K.N. Basha, J; Sanjeev Kumar Chaswal, Technical Member

Bench : Division Bench

Final Decision : Dismissed

Judgement

K.N. Basha, J

1. The learned counsel for the applicant has sent a communication to the Registry of the Intellectual Property Appellate Board, Chennai-18 dated 27.2.2015 stating that the present original rectification application may be treated as withdrawn in view of the settlement arrived at between the parties viz., the applicant and the respondent herein before the Hon'ble High Court, Madras in C.S. No. 485 of 2011 as per the order dated 21. 7.2014. As it is stated by the applicant through their counsel that the matter has been settled amicably between the parties' viz., the applicant and the respondent and the High Court of Madras passed an order incorporating the terms of compromise arrived at between the parties. The present Original Rectification Application No. 135/2012/TM/CH seeking for cancellation of trade mark registered No. 1620538 "CHETTINAD" in Class 38 is hereby dismissed withdrawn as not pressed. Consequently, connected M.P. No. 138 of 2012 is also dismissed. No costs.